

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 1/82-ALC4/2012 **MEETING DATE** : 03.04.2012

The Meeting No.1/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 03.04.2012 but was actually held on 10.04.2012 under the Chairmanship of Addl DGFT, Shri N.P.S Monga in Room No. 4, Udyog Bhawan, New Delh..

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri R.C. Meena, Dy. Director General of Foreign Trade
5. Ms.Lalita Maini, FTDO

Case No.B1	M/S. Anu's Laboratories Limited, Hyderabad
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00716/AM 11/DES III
Meeting Date:03.04.2012	
Chemexcil File No.	EPC/LIC/INPUT-OUTPUT NORMS
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 2	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00801/AM 12/DES III
Meeting Date:03.04.2012	RLA File No 03/95/040/00940/AM 08
Adv. Lic No. and date	0310454721 dated 19.12.2007

Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

Case No.B 3	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/0868/AM 09/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 4	M/s. M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00670/AM 12/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 5	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/008674/AM 12/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 6	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00671/AM 12/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

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Case No.B 7	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00673/AM 12/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 8	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/00672/AM 12/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B9	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.1/AM13	F.No. 01/82/50/00870/AM 09/DES III (Pt.)
Meeting Date:03.04.2012	Adv. Lic. No. 0310481979 dated 8.8.2008
RLA F. No. 03/94/040/00393/AM 09	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.	

Case No.B 10	M/s. Cipla Limited
Norms Committee Meeting No.1/AM13	F.No. 01/82/50/00587/AM 12/DES III
Meeting Date:03.04.2012	RA File No. 03/94/40/00319/AM 12
Adv. Lic. No. 0310641299 dated 8.7.2011	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.	

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Case No.B 11	M/s. Cadila Healthcare Limited
Norms Committee Meeting No.1/AM13	F.No. 01/82/50/00978/AM 10/DES III
Meeting Date:03.04.2012	RLA F. No. 08/24/40/00194/AM 10
Adv. Lic. No. 0810083945 dated 6.11.2009	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.	

Case No. 12	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.1/AM13	F.No. 01/82/50/00248/AM 10/DES III
Meeting Date:03.04.2012	RA File No. 05/24/040/00146/AM 10
Adv. Lic. No. 0510244396 dated 24.6.2009	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.	

Case No.B 13	M/s. Metropolitan Eximchem Ltd.
Norms Committee Meeting No.1/AM13	F.No. 01/82/50/00987/AM 10/DES III
Meeting Date:03.04.2012	RLA File No. 03/95/40/415/AM 10
Adv. Lic. No. 0310539636 dated 29.9.2009	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. C	M/s. Hindustan Polyamides & Fibres Limited
Norms Committee Meeting No.1/AM13	F.No. 01/82/162/01180/AM 10/DES III
Meeting Date:03.04.2012	
Decision: It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.	

	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Rejected
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date:
	Decision : It was decided to reject the case as the firm has not been able to furnish the requisite information sought despite repeated reminders.			

2	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

3	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

4	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

5	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

6	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals for 1.5.2012.			

7	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:24.04.2012
	Decision : This case was discussed in the meeting and the Committee observed that the case requires further consultation with the technical authorities and therefore, decided to to defer the case for 24.4.2012.			

8	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:24.04.2012
	Decision : This case was discussed in the meeting and the Committee observed that the case requires further consultation with the technical authorities and therefore, decided to defer the case for 24.4.2012.			

9	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of DC(MSME).			

10	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:24.04.2012
	Decision : This case was discussed in the meeting and the Committee observed that the case requires further consultation with the technical authorities and therefore, decided to defer the case for 24.4.2012.			

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11	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for comments of Department of Pharmaceuticals for 1.5.2012.			

12	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

13	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:24.04.2012
	Decision : This case was discussed in the meeting and the Committee observed that the case requires further consultation with the technical authorities and therefore, decided to to defer the case for 24.4.2012.			

14	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of DC(MSME).			

16	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES	Meet No/Date:1/82-ALC4/2012	Status:Case
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		INDIA LTD	03.04.2012	Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

17	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

18	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

19	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

20	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

21	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
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	HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

22	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

23	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

24	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Industrial Policy and Policy.			

25	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

26	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143	Defer

		08.03.2011	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Biotechnology.			

27	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

28	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

29	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

30	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

31	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429	Defer

		20.04.2011	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

33	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

34	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of DC(MSME).			

35	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

36	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

37	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

38	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

39	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

40	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

41	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

42	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012	Status:Case
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			03.04.2012	Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

43	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

44	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:01.05.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/354/2011-PI(Norms) dated 13.3.2012, it was decided to call from the firm following details: • Complete technical details as per Appendix 33 of the Policy. • End use of the export product. • Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authorities. Accordingly, the case was deferred for 1.5.2012.			

45	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:01.05.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/322/2011-PI(Norms) dated 27.2.2012, it was decided to call from the firm the complete technical details as per Appendix 33 of the Policy. Accordingly, the case was deferred for 1.5.2012.			

46	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
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HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

47	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:01.05.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/300/2011-PI(Norms) dated 28.2.2012, it was decided to call from the firm the following technical details: • Complete and balanced chemical reaction with Mol. Wt. and molar requirements of each input. • % yield on molar basis for each step. • Material balance for entire process. • Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, it was decided to defer the case for 1.5.2012.			

48	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

49	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

50	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

51	Case No.: 33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

52	Case No.: 13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

53	Case No.: 32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals			

54	Case No.: 36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:01.05.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/343/2011-PI(Norms) dated 13.3.2012, it was decided to call from the firm production vis-à-vis consumption data for last 3 years duly certified by Central Excise Authority. Accordingly, the case was deferred for 1.5.2012.			

55	Case No.: 17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:01.05.2012

Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012

56	Case No.: 23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the production and consumption data certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

57	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

58	Case No.: 32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

59	Case No.: 10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

60	Case No.: 2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

61	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

62	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

63	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:30/31/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

65	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:9/22/82-ALC4/2011	Party Name:EMCURE	Meet No/Date:1/82-ALC4/2012	Status:Case
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		PHARMACEUTICALS LTD.	03.04.2012	Deferred
	HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

68	Case No.:46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

69	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

70	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

71	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
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HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:29/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

73

Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved	
HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 22.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vividine or Pyrrolidinil Diaminopyrimidine Oxide	1 kg	1.	2,6-Diamino-4-Chloro Pyrimidine	2.666 kg
		2.	Methanol	9.860 kg
		3.	Phthalic Anhydride	8.960 kg
		4.	Ethyl Acetate	6.660 kg
		5.	Pyrrolidine	7.858 kg
RA may take appropriate action as per the decision of Norms Committee.				

74	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

75	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
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HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

76	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

77

Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved	
HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 22.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Jade Blue or Jaracol Blue 15	1 kg	1	2,6 Dichloro Benzaldehyde	0.716 kg
		2.	2,6-Dimethyl Aniline	1.045 kg
		3.	Para Chloronil	1.004 kg
		4.	Methanol	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

78	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

79	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

80	Case No.: 28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

81	Case No.: 5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

82	Case No.: 8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Rejected
	HQ File :01/82/050/00889/AM12/	RLA File : 09/24/040/00264/AM 12/	Lic.No/Date:0910048808 dated 15.9.2011	Defer Date:01.05.2012
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

83	Case No.: 22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

84	Case No.: 23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals			

85	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

86	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

87	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

88	Case No.:5/36/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00962/AM12/	RLA File :07/24/040/00219/AM12/	Lic.No/Date:0710082912 29.09.2011	Defer Date:01.05.2012
	Decision : It was decided to remind the firm to furnish the export quantity in numbers within 15 days, otherwise their case would be closed. Accordingly, the case was deferred for 1.5.2012.			

89	Case No.:7/35/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00934/AM12/	RLA File :03/94/040/00539/AM12/	Lic.No/Date:0310657331 30.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

90	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

91	Case No.:17/35/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00944/AM12/	RLA File :03/94/040/00574/AM12/	Lic.No/Date:0310657228 30.09.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

92	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

93	Case No.:2/35/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00929/AM12/	RLA File :03/94/040/00572/AM12/	Lic.No/Date:0310658087 05.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

94	Case No.:24/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00951/AM12/	RLA File :03/95/040/00562/AM12/	Lic.No/Date:0310658391 07.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

95	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974	Defer

		11.10.2011	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

96	Case No.:10/35/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00937/AM12/	RLA File :05/24/040/00233/AM12/	Lic.No/Date:0510304887 11.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

97	Case No.:26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

99	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:01.05.2012
	Decision : : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

100	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

101	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

102	Case No.:16/41/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01017/AM12/	RLA File :34/24/040/00159/AM12/	Lic.No/Date:3410032102 04.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

103	Case No.:28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Industrial Policy and Promotion.			

104	Case No.:6/36/82-ALC4/2011	Party Name:AUROLAB	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00963/AM12/	RLA File :35/24/040/00027/AM12/	Lic.No/Date:3510036087 11.11.2011	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012			

105	Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:4/45/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2012	Status:Case
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			03.04.2012	Deferred
	HQ File :01/82/050/01181/AM12/	RLA File :03/94/040/00521/AM12/	Lic.No/Date:0310664771 14.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:14/35/82-ALC4/2011	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00941/AM12/	RLA File :03/95/040/00635/AM12/	Lic.No/Date:0310665072 15.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Biotechnology.			

108	Case No.:22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706 15.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:35/45/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01212/AM12/	RLA File :09/24/040/00374/AM12/	Lic.No/Date:0910049718 16.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

110	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

111	Case No.:39/45/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01216/AM12/	RLA File :03/94/040/00664/AM12/	Lic.No/Date:0310665403 17.11.2011	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

112	Case No.:31/45/82-ALC4/2011	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01208/AM12/	RLA File :09/24/040/00348/AM12/	Lic.No/Date:0910049778 18.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

113	Case No.:27/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01336/AM12/	RLA File :09/24/040/00344/AM12/	Lic.No/Date:0910049777 18.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

114	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

115	Case No.:29/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01338/AM12/	RLA File :09/24/040/00379/AM12/	Lic.No/Date:0910049906 24.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

116	Case No.:6/45/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01183/AM12/	RLA File :04/24/040/00236/AM12/	Lic.No/Date:0410131109 30.11.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

117	Case No.:33/49/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES	Meet No/Date:1/82-ALC4/2012	Status:Case
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	LIMITED	03.04.2012	Deferred
HQ File :01/82/050/01342/AM12/	RLA File :09/24/040/00396/AM12/	Lic.No/Date:0910049978 30.11.2011	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

118	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Industrial Policy and Promotion.				

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Case No.:30/45/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved	
HQ File :01/82/050/01207/AM12/	RLA File :09/24/040/00363/AM12/	Lic.No/Date:0910050091 08.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 22.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Ruby	1 kg	1.	4-Fluro Benzophenone or 4-F Benzophenone (4FB	1.237 kg
		2.	Trimethyl Silyl Acetylene (TMSA)	0.735 kg
		3.	Pural MG-70	0.186 kg
		4.	Methanol	14.823 kg
		5.	Toluene	3.740 kg
		6.	4 Morpholino 2 Naphthol (4 M2N)	0.845 kg
RA may take appropriate action as per the decision of Norms Committee.				

120	Case No.:34/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01343/AM12/	RLA File :09/24/040/00358/AM12/	Lic.No/Date:0910050099 08.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

121	Case No.:1/39/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00993/AM12/	RLA File :03/95/040/00718/AM12/	Lic.No/Date:0310670262 13.12.2011	Defer Date:01.05.2012
	Decision : : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

122	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:01.05.2012
	Decision : : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

123	Case No.:8/45/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01185/AM12/	RLA File :04/24/040/00253/AM12/	Lic.No/Date:0410131573 13.12.2011	Defer Date:01.05.2012
	Decision : : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

124	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:01.05.2012
	Decision : : It was decided to defer case for 1.5.2012 for comments of Department of Industrial Policy and Promotion.			

125	Case No.:2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854	Defer

		20.12.2011	Date:01.05.2012
Decision : It was decided to defer case for 1.5.2012 for comments of Department of Pharmaceuticals.			

126	Case No.:9/45/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01186/AM12/	RLA File :07/24/040/00373/AM12/	Lic.No/Date:0710084836 20.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

127	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:10/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
HQ File :01/82/050/01187/AM12/	RLA File :05/23/040/00354/AM12/		Lic.No/Date:0510312171 22.12.2011	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch. II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg
		2.	Ethyl Alcohol (Denatured)	2.325 kg
		3.	Methanol	1.410 kg
		4.	Caustic Soda	1.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

129	Case No.:30/49/82-ALC4/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01339/AM12/	RLA File :09/24/040/00417/AM12/	Lic.No/Date:0910050342 22.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case ofr 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

130	Case No.:46/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01355/AM12/	RLA File :09/24/040/00418/AM12/	Lic.No/Date:0910050347 22.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case ofr 1.5.2012 for comments of Department of Pharmaceuticals.			

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Case No.:62/1/82-ALC4/2012		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
HQ File :01/82/050/01504/AM12/		RLA File :09/24/040/00455/AM12/		Lic.No/Date:0910050455 28.12.2011		Defer Date:	
Decision : It was noted that a similar case was approved in the 41/82 meeting held on 10.1.2012 as per details below:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
1-Tert-Butoxycarbonylamino-1-Cyclo Butylcarboxylic Acid		1 kg	1	Ethyl Cyanoacetate	2.657 kg		
			2	1-3-Dibromopropane	5.24 kg		
			3	Acetone	3.09 kg		
			4	Di Tert Butyl Dicarbonate	2.085 kg		
			5	Triethylamine	1.30 kg		
RA may take appropriate action in terms of Para 4.7.1 of HBP v1.							

132	Case No.:41/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

133	Case No.:15/49/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM12/	RLA File :13/24/040/00033/AM12/	Lic.No/Date:1310038283	Defer

		30.12.2011	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

134	Case No.:5/45/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01182/AM12/	RLA File :03/94/040/00755/AM12/	Lic.No/Date:0310674056 02.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

135	Case No.:38/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01215/AM12/	RLA File :05/23/040/00371/AM12/	Lic.No/Date:0510313080 02.01.2012	Defer Date:01.05.2012
	Decision : It was decided to remind the firm to furnish percentage content of API in the export product along with the relevant Drug Manufacturing License within 15 days otherwise the case would be closed.. Accordingly, the case was deferred for 1.5.2012			

136	Case No.:47/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01489/AM12/	RLA File :09/24/040/00477/AM12/	Lic.No/Date:0910050664 06.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

137	Case No.:14/45/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01191/AM12/	RLA File :09/24/040/00468/AM12/	Lic.No/Date:0910050661 06.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

138	Case No.:34/45/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01211/AM12/	RLA File :08/24/040/00233/AM12/	Lic.No/Date:0810107536 09.01.2012	Defer Date:01.05.2012
	Decision : It was decided to remind the firm to provide following information within 15 days failing which the case would be closed:			

1. Purity of Import item.
2. Purity of Export item.
3. Details of manufacturing process.
4. Justification for wastage.

Accordingly, the case was closed for 1.5.2012.

139	Case No.:36/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01478/AM12/	RLA File :09/24/040/00489/AM12/	Lic.No/Date:0910050751 12.01.2012	Defer Date: 1.5.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals.			

140	Case No.:52/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01494/AM12/	RLA File :09/24/040/00461/AM12/	Lic.No/Date:0910050752 12.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals.			

141	Case No.:59/1/82-ALC4/2012		Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
	HQ File :01/82/050/01501/AM12/		RLA File :05/24/040/00339/AM12/		Lic.No/Date:0510314314 12.01.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 35/82 dated 29.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Thymol (Purity 98.5% Min.)		1 Kg.	1.	Meta Cresol		0.785 kg	
RA concerned may take further necessary action as per above decision of NC.								

142	Case No.:60/1/82-ALC4/2012	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
			Lic.No/Date:0510314319	

HQ File :01/82/050/01502/AM12/	RLA File :05/24/040/00343/AM12/	12.01.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 35/82 dated 29.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg
RA concerned may take further necessary action as per above decision of NC.				

143	Case No.:18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals.			

144	Case No.:65/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Added
	HQ File :01/82/050/01507/AM12/	RLA File :09/24/040/00483/AM12/	Lic.No/Date:0910050770 13.01.2012	Defer Date: 01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals.			

145	Case No.:69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Chemicals and Petrochemicals.			

146	Case No.:21/1/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01463/AM12/	RLA File :09/24/040/00447/AM12/	Lic.No/Date:0910050799 17.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals			

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147	Case No.:66/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01508/AM12/	RLA File :09/24/040/00479/AM12/	Lic.No/Date:0910050800 17.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals			

	Case No.:74/1/82-ALC4/2012	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved															
	HQ File :01/82/050/01516/AM12/	RLA File :09/24/040/00444/AM12/	Lic.No/Date:0910050801 17.01.2012	Defer Date:															
148	Decision : In the light of earlier decision taken in meeting no. 43/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of the FTP as per details given below or as applied by the firm, whichever is less:																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Efavirenz</td><td>1 kg</td><td>1.</td><td>(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol</td><td>0.987 kg</td></tr> <tr> <td></td><td></td><td>2</td><td>Tri Phosgene</td><td>0.448 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Efavirenz	1 kg	1.	(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol	0.987 kg			2	Tri Phosgene	0.448 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Efavirenz	1 kg	1.	(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol	0.987 kg															
		2	Tri Phosgene	0.448 kg															
	Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.																		

	Case No.:17/49/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
149	HQ File :01/82/050/01326/AM12/	RLA File :03/94/040/00823/AM12/	Lic.No/Date:0310677093 17.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for Comments of Department of Pharmaceuticals			

	Case No.:11/49/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
150	HQ File :01/82/050/01320/AM12/	RLA File :04/24/040/00280/AM12/	Lic.No/Date:0410132899 18.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

151	Case No.:39/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01481/AM12/	RLA File :09/24/040/00505/AM12/	Lic.No/Date:0910050872 19.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

152	Case No.:45/1/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01487/AM12/	RLA File :09/24/040/00474/AM12/	Lic.No/Date:0910050867 19.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

153	Case No.:70/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01512/AM12/	RLA File :09/24/040/00504/AM12/	Lic.No/Date:0910050873 19.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

154	Case No.:29/45/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01206/AM12/	RLA File :08/24/040/00243/AM12/	Lic.No/Date:0810107956 19.01.2012	Defer Date:
	Decision : It was notices that this case was already approved in 49/82 meeting held on 6.3.2012.			

155	Case No.:44/49/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01353/AM12/	RLA File :03/94/040/00911/AM12/	Lic.No/Date:0310677527 19.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

156	Case No.:19/1/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01461/AM12/	RLA File :09/24/040/00508/AM12/	Lic.No/Date:0910050886	Defer Date:

20.01.2012

Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.201, it was decided to ratify the norms under para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg

Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.

157	Case No.:25/49/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01334/AM12/	RLA File :03/94/040/00925/AM12/	Lic.No/Date:0310677829 20.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

158	Case No.:73/49/82-ALC4/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01382/AM12/	RLA File :03/94/040/00905/AM12/	Lic.No/Date:0310677824 20.01.2012	Defer Date:01.05.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter no. 14010/162/2011-Ch. II dated 3.4.2012 has requested firm to furnish following information: - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Complete material balance with the formation of isomers. - Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. - Production of export item for the past 1 year upto March 2012 and corresponding consumption of each input duly certified by CA. - Photocopy of the earlier norms fixed by ALC for same export item in the recent past. - Complete specification of export item.			

It was decided to request the firm to furnish the above information within 15 days positively. Accordingly, the case was deferred for 1.5.2012.

159	Case No.:78/49/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01387/AM12/	RLA File :07/24/040/00416/AM12/	Lic.No/Date:0710085722 20.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:53/1/82-ALC4/2012		Party Name:VASUDHA PHARMA CHEM LTD		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
HQ File :01/82/050/01495/AM12/		RLA File :09/24/040/00462/AM12/		Lic.No/Date:0910050924 24.01.2012		Defer Date:	
Decision : In the light of earlier decision taken in 21/82 dated 23.8.2011, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
2-Butyl-1H-Imidazole-4-Carboxaldehyde OR 2-Butyl-1H-Imidazole-5-Carbaldehyde OR 2-Butyl-4-Formyl Imidazole		1 kg	1.	2(N-Butyl)-4-Chloro-5-Formyl Imidazole	1.45 kg		
			2.	Methanol	4.52 kg		
			3.	Chloroform	0.90 kg		
Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.							

161	Case No.:14/49/82-ALC4/2011	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01323/AM12/	RLA File :05/24/040/00374/AM12/	Lic.No/Date:0510315475 24.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

162	Case No.:23/49/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
			Lic.No/Date:0310678434	

	HQ File :01/82/050/01332/AM12/	RLA File :03/95/040/00884/AM12/	24.01.2012	Defer
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			Date:01.05.2012

163	Case No.:2/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01444/AM12/	RLA File :09/24/040/00511/AM12/	Lic.No/Date:0910050974 25.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

164	Case No.:20/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Added
	HQ File :01/82/050/01462/AM12/	RLA File :09/24/040/00515/AM12/	Lic.No/Date:0910050977 25.01.2012	Defer Date: 01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

165	Case No.:21/49/82-ALC4/2011	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01330/AM12/	RLA File :03/95/040/00840/AM12/	Lic.No/Date:0310678575 25.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

166	Case No.:22/49/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01331/AM12/	RLA File :03/95/040/00846/AM12/	Lic.No/Date:0310678569 25.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

167	Case No.:52/49/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01361/AM12/	RLA File :08/24/040/00239/AM12/	Lic.No/Date:0810108117 25.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

168	Case No.:79/49/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01388/AM12/	RLA File :07/24/040/00425/AM12/	Lic.No/Date:0710085812 25.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

169	Case No.:17/1/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved												
	HQ File :01/82/050/01459/AM12/	RLA File :09/24/040/00507/AM12/	Lic.No/Date:0910050991 27.01.2012	Defer Date:												
	Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Rosuvastatin Calcium</td><td rowspan="2">1 kg</td><td>1.</td><td>(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester</td><td>1.871 kg</td></tr> <tr> <td>2.</td><td>4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol</td><td>1.871 kg</td></tr> </tbody> </table> Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg	2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg												
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg												

170	Case No.:2/45/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01179/AM12/	RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

171	Case No.:24/49/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01333/AM12/	RLA File :03/94/040/00882/AM12/	Lic.No/Date:0310678942	Defer

		27.01.2012	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

172	Case No.: 39/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01348/AM12/	RLA File :34/24/040/00226/AM12/	Lic.No/Date:3410033054 27.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

173	Case No.: 42/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01351/AM12/	RLA File :08/24/040/00236/AM12/	Lic.No/Date:0810108169 27.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

174	Case No.: 45/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

175	Case No.: 56/49/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01365/AM12/	RLA File :03/94/040/00927/AM12/	Lic.No/Date:0310678993 27.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

176	Case No.: 42/1/82-ALC4/2012	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01484/AM12/	RLA File :09/24/040/00426/AM12/	Lic.No/Date:0910051005 30.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

177	Case No.:20/49/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01329/AM12/	RLA File :03/95/040/00897/AM12/	Lic.No/Date:0310679524 31.01.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

178	Case No.:8/1/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01450/AM12/	RLA File :09/24/040/00513/AM12/	Lic.No/Date:0910051113 03.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

179

Case No.:37/1/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
HQ File :01/82/050/01479/AM12/	RLA File :09/24/040/00523/AM12/		Lic.No/Date:0910051111 03.02.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2008/Ch. II dated 4.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	3,3,5-Trimethyl cyclohexanol	0.571 kg
		2.	Methyl Salicylate	0.610 kg
RA may take appropriate action as per the decision of Norms Committee.				

180	Case No.:66/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01375/AM12/	RLA File :08/24/040/00259/AM12/	Lic.No/Date:0810108376 03.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

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Case No.:13/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved	
HQ File :01/82/050/01455/AM12/	RLA File :09/24/040/00525/AM12/	Lic.No/Date:0910051121 06.02.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
3,4-Dihydroxy-5-Nitro-Benzaldehyde	1 Kg	1.	Vanillin	1.97
		2	Dichloro Methane	0.93
		3	Pyridine	0.457
Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.				

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Case No.:23/1/82-ALC4/2012	Party Name:SAIRAM ORGANICS PVT LTD		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
HQ File :01/82/050/01465/AM12/	RLA File :09/24/040/00524/AM12/		Lic.No/Date:0910051139 06.02.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 45/82 dated 7.2.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Flavoxate HCL Bp	1 Kg		3-Methyl Flavone-8-Carboxylic Acid	0.883
Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.				

183	Case No.:26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/		Lic.No/Date:0910051119 06.02.2012	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

184	Case No.: 34/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01476/AM12/	RLA File :08/24/040/00238/AM12/	Lic.No/Date:0810108441 06.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

185	Case No.: 71/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01513/AM12/	RLA File :08/24/040/00235/AM12/	Lic.No/Date:0810108440 06.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

186	Case No.: 40/49/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01349/AM12/	RLA File :08/24/040/00257/AM12/	Lic.No/Date:0810108455 06.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

187	Case No.: 41/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01350/AM12/	RLA File :08/24/040/00244/AM12/	Lic.No/Date:0810108442 06.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

188	Case No.: 49/49/82-ALC4/2011	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01358/AM12/	RLA File :34/24/040/00229/AM12/	Lic.No/Date:3410033126 06.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

189	Case No.: 59/49/82-ALC4/2011	Party Name:CAMPBOR & ALLIED	Meet No/Date:1/82-ALC4/2012	Status:Case
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	PRODUCTS LIMITED,	03.04.2012	Deferred
HQ File :01/82/050/01368/AM12/	RLA File :03/94/040/00939/AM12/	Lic.No/Date:0310680393 06.02.2012	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

190	Case No.:14/1/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01456/AM12/	RLA File :07/24/040/00449/AM12/	Lic.No/Date:0710086071 07.02.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 35/82 dated 29.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
		3.	Codiene Phosphate BP/PH.EUR	10.02 mg
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour quilon yellow lake	4.56 mg
		4.	Colour quilon yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg

Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.

191	Case No.:29/1/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01471/AM12/	RLA File :09/24/040/00546/AM12/	Lic.No/Date:0910051150 07.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

192	Case No.:12/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01321/AM12/	RLA File :34/24/040/00237/AM12/	Lic.No/Date:3410033146 07.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

193	Case No.:18/49/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01327/AM12/	RLA File :08/24/040/00265/AM12/	Lic.No/Date:0810108613 08.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

194	Case No.:50/49/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01359/AM12/	RLA File :34/24/040/00239/AM12/	Lic.No/Date:3410033158 08.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

195	Case No.:5/1/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01447/AM12/	RLA File :03/94/040/00985/AM12/	Lic.No/Date:0310681094 09.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

196	Case No.:43/1/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01485/AM12/	RLA File :09/24/040/00540/AM12/	Lic.No/Date:0910051179 09.02.2012	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.:48/1/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01490/AM12/	RLA File :09/24/040/00541/AM12/	Lic.No/Date:0910051180 09.02.2012	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:50/1/82-ALC4/2012		Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
HQ File :01/82/050/01492/AM12/		RLA File :09/24/040/00542/AM12/		Lic.No/Date:0910051181 09.02.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/24/2006/Ch. II dated 30.6.2208, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product		
Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30% Methyl Hydroxy Benozate: 11% Propyl Hydroxy Benozate: 3%		1 Kg.	1.	Propylene Glycol	0.560 kg/kg		
			2.	Diazolidinyl Urea	0.300 kg/kg		
			3.	Para Hydroxy Benzoic Acid	0.108 kg/kg		
			4.	Methanol	0.055 kg/kg		
			5.	Para Hydroxy Benzoic Acid	0.025 kg/kg		
			6.	n-Propanol	0.0141 kg/kg		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:75/1/82-ALC4/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved	
HQ File :01/82/050/01517/AM12/	RLA File :03/95/040/00826/AM12/	Lic.No/Date:0310681183 09.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/156/2011-Ch. II dated 9.4.2012, it was decided to ratify , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piperidinethanol N-(2-Hydroxyethyl) Piperidine	1 kg	1	Piperidine	0.732 kg
		2.	Ethylene Oxide	0.378 kg
Vicoryl CS 50 Polyoxyethylane (50) ether	1 kg	1.	Ceto Stearyl Alcohol1618 (Ginol 1618)	0.100 kg
		2.	Ethylene Oxide	0.909 kg
Vicoryl AL 700 Polyoxyethylene (07) Ethoxylated	1 kg	1.	Vegarol 1214/Lauryl Myristyl Alcohol (Ginol 1214 1%)	0.381 kg
		2.	Ethylene Oxide	0.627 kg
RA may take appropriate action as per the decision of Norms Committee.				

200	Case No.:6/1/82-ALC4/2012		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
	HQ File :01/82/050/01448/AM12/		RLA File :03/94/040/00999/AM12/		Lic.No/Date:0310681462 10.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2010-Ch. II dated 10.6.2010, it was decided to ratify , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed			
Camphor USP		1 kg	1	Alpha Pinene	1.15 kg			
RA may take appropriate action as per the decision of Norms Committee.								

201	Case No.:33/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01475/AM12/	RLA File :08/24/040/00269/AM12/	Lic.No/Date:0810108704 10.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

202	Case No.:40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

203	Case No.:7/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01449/AM12/	RLA File :09/24/040/00562/AM12/	Lic.No/Date:0910051229 13.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

204	Case No.:15/1/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01457/AM12/	RLA File :03/94/040/01006/AM12/	Lic.No/Date:0310681617 13.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

205	Case No.:63/1/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01505/AM12/	RLA File :03/94/040/00965/AM12/	Lic.No/Date:0310681706 13.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

206	Case No.:11/1/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
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	HQ File :01/82/050/01453/AM12/	RLA File :03/94/040/00982/AM12/	Lic.No/Date:0310681772 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

207	Case No.:12/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01454/AM12/	RLA File :03/94/040/00984/AM12/	Lic.No/Date:0310681831 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

208	Case No.:16/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01458/AM12/	RLA File :09/24/040/00526/AM12/	Lic.No/Date:0910051248 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

209	Case No.:27/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01469/AM12/	RLA File :03/94/040/00983/AM12/	Lic.No/Date:0310681784 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

210	Case No.:38/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01480/AM12/	RLA File :03/94/040/00992/AM12/	Lic.No/Date:0310681860 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

211	Case No.:46/1/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01488/AM12/	RLA File :34/24/040/00246/AM12/	Lic.No/Date:3410033224 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

212	Case No.:55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Added
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date 01.05.2012:
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

213	Case No.:56/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01498/AM12/	RLA File :03/94/040/00991/AM12/	Lic.No/Date:0310681844 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

214	Case No.:57/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01499/AM12/	RLA File :03/94/040/00995/AM12/	Lic.No/Date:0310681873 14.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

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Case No.:22/1/82-ALC4/2012		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
HQ File :01/82/050/01464/AM12/		RLA File :03/94/040/00972/AM12/		Lic.No/Date:0310682027 15.02.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010, it was decided to ratify , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Disodium Zinc EDTA Content 15% (=/- 0.5%)		1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg		
RA may take appropriate action as per the decision of Norms Committee.							

216	Case No.:25/1/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved										
	HQ File :01/82/050/01467/AM12/	RLA File :03/94/040/00958/AM12/	Lic.No/Date:0310682020 15.02.2012	Defer Date:										
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals received vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010, it was decided to ratify , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Disodium Zinc EDTA Content 15% (=/- 0.5%)</td><td>1 kg</td><td></td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.690 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Disodium Zinc EDTA Content 15% (=/- 0.5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Disodium Zinc EDTA Content 15% (=/- 0.5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg										
RA may take appropriate action as per the decision of Norms Committee.														

217	Case No.:49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

218	Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

219	Case No.:68/1/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01510/AM12/	RLA File :03/94/040/01001/AM12/	Lic.No/Date:0310682075 15.02.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 on repeat basis as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Methyl Testosterone	1 kg	1	4-Androstene-3,17-Dione	1.00

Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.

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Case No.:73/1/82-ALC4/2012	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
HQ File :01/82/050/01515/AM12/	RLA File :07/24/040/00462/AM12/		Lic.No/Date:0710086315 15.02.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dithiothreitol/DTT	1 kg	1	CIS 2 Butene 1,4 DIOL	3.038 kg
		2.	Thioacetic Acid	2.581 kg
Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.				

221	Case No.:35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

222	Case No.:28/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01470/AM12/	RLA File :03/94/040/01016/AM12/	Lic.No/Date:0310682483 17.02.2012	Defer Date:01.05.2012
	Decision : : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

223	Case No.:31/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD		Meet No/Date:1/82-ALC4/2012	Status:Case
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			03.04.2012	Deferred
	HQ File :01/82/050/01473/AM12/	RLA File :03/94/040/01011/AM12/	Lic.No/Date:0310682526 17.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

224	Case No.:32/1/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01474/AM12/	RLA File :03/94/040/00981/AM12/	Lic.No/Date:0310682472 17.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

225	Case No.:64/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01506/AM12/	RLA File :03/94/040/01012/AM12/	Lic.No/Date:0310682484 17.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

226	Case No.:26/49/82-ALC4/2011	Party Name:MAGBRO HEALTHCARE PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01335/AM12/	RLA File :30/24/040/00070/AM12/	Lic.No/Date:3010083707 17.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

227	Case No.:1/1/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01443/AM12/	RLA File :13/24/040/00048/AM12/	Lic.No/Date:1310038840 21.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

228	Case No.:30/1/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01472/AM12/	RLA File :04/24/040/00278/AM12/	Lic.No/Date:0410133977 21.02.2012	Defer Date:01.05.2012

Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.

229

Case No.:44/1/82-ALC4/2012		Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
HQ File :01/82/050/01486/AM12/		RLA File :05/24/040/00388/AM12/		Lic.No/Date:0510318240 21.02.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 51/82 dated 20.03.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:							
Item of Export		Quantity	S.No	Item of Import	Quantity Allowed kg/kg		
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder		1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85		
			2.	Methanol	2.00		
			3.	Dimethyl Formamide	3.86		
			4.	Methylene Chloride	2.09		
			5.	2-Mercaptobenzothiazole	0.511		
			6.	Isopropyl Alcohol	1.25		
Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.							

230	Case No.:51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

231	Case No.:72/1/82-ALC4/2012	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01514/AM12/	RLA File :05/24/040/00410/AM12/	Lic.No/Date:0510318238 21.02.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 51/82 dated 20.03.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:			

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.

232	Case No.:54/1/82-ALC4/2012		Party Name:SOMU SOLVENTS PVT. LTD		Meet No/Date:1/82-ALC4/2012 03.04.2012		Status:Case Approved	
	HQ File :01/82/050/01496/AM12/		RLA File :07/24/040/00470/AM12/		Lic.No/Date:0710086490 22.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. Ii dated 23.12.2011, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Item of Export		Quantity	S.No	Item of Import		Quantity Allowed	
	SOMSOL BDGA-Butyl DIGLYCOL ACETATE DIETHYLENE GLYCOL MONO BUTYL ETHER ACETATE		1 kg	1	Butyl Diglycol Diethylene Glycol Mono Butyl Ether		0.845 kg	
RA may take appropriate action as per the decision of Norms Committee.								

RA may take appropriate action as per the decision of Norms Committee.

233	Case No.:58/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01500/AM12/	RLA File :09/24/040/00564/AM12/	Lic.No/Date:0910051391 22.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

234	Case No.: 1/49/82-ALC4/2011	Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:1/82-ALC4/2012 03.04.2012	Status: Case Deferred
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HQ File :01/82/050/01310/AM12/	RLA File :03/95/040/00809/AM12/	Lic.No/Date:0310682983 22.02.2012	Defer Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

235	Case No.:2/49/82-ALC4/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved									
	HQ File :01/82/050/01311/AM12/	RLA File :03/94/040/01040/AM12/	Lic.No/Date:0310683021 22.02.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/91/2008-Ch. II dated 26.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>3,5 Xylenol</td><td>1 kg</td><td>1.</td><td>Isophorone</td><td>1.50 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S.No	Item of Import	Quantity Allowed	3,5 Xylenol	1 kg	1.	Isophorone
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed									
3,5 Xylenol	1 kg	1.	Isophorone	1.50 kg									

236	Case No.:3/49/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01312/AM12/	RLA File :03/94/040/01022/AM12/	Lic.No/Date:0310683054 22.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

237	Case No.:4/1/82-ALC4/2012	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case approved									
	HQ File :01/82/050/01446/AM12/	RLA File :34/24/040/00255/AM12/	Lic.No/Date:3410033318 23.02.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 6/82 dated 10.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 on repeat basis as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Butyrate</td><td>1 Kg.</td><td>1.</td><td>Butyric Acid</td><td>0.788 kg</td></tr> </tbody> </table> Further, in terms of Para 4.7.1 of HBP v1, such norms are valid for a period of one year, both with retrospectively as well as prospectively, reckoned from the date of ratification. In such cases RA may take action accordingly and there is no need to refer cases to the Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Butyrate	1 Kg.	1.	Butyric Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Butyrate	1 Kg.	1.	Butyric Acid	0.788 kg									

238	Case No.:6/49/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES &	Meet No/Date:1/82-ALC4/2012	Status:Case
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		FIBRES LIMITED	03.04.2012	Deferred
	HQ File :01/82/050/01315/AM12/	RLA File :03/94/040/01010/AM12/	Lic.No/Date:0310683482 24.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

239	Case No.:7/49/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01316/AM12/	RLA File :31/83/040/00236/AM12/	Lic.No/Date:3110053141 24.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case 1.5.2012 for comments of Department of Pharmaceuticals.			

240	Case No.:9/1/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01451/AM12/	RLA File :52/24/040/00046/AM12/	Lic.No/Date:5210037937 27.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

241	Case No.:8/49/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01317/AM12/	RLA File :03/95/040/01006/AM12/	Lic.No/Date:0310683642 27.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case 1.5.2012 for comments of Department of Pharmaceuticals.			

242	Case No.:60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case 1.5.2012 for comments of Department of Pharmaceuticals.			

243	Case No.:61/49/82-ALC4/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Approved
	HQ File :01/82/050/01370/AM12/	RLA File :03/94/040/01069/AM12/	Lic.No/Date:0310683953 29.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/91/2008-Ch. II dated 26.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
3,5 Xylenol	1 kg	1.	Isophorone	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

244	Case No.:62/49/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01371/AM12/	RLA File :03/95/040/01014/AM12/	Lic.No/Date:0310683984 29.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

245	Case No.:63/49/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01372/AM12/	RLA File :03/95/040/00967/AM12/	Lic.No/Date:0310683994 29.02.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

246	Case No.:10/1/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01452/AM12/	RLA File :52/24/040/00052/AM12/	Lic.No/Date:5210037972 01.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

247	Case No.:24/1/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01466/AM12/	RLA File :05/23/040/00468/AM12/	Lic.No/Date:0510319139 01.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

248	Case No.:3/1/82-ALC4/2012	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01445/AM12/	RLA File :05/23/040/00457/AM12/	Lic.No/Date:0510319267	Defer

		02.03.2012	Date:01.05.2012
Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

249	Case No.:61/1/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01503/AM12/	RLA File :05/24/040/00429/AM12/	Lic.No/Date:0510319400 02.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

250	Case No.:76/1/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01518/AM12/	RLA File :03/95/040/01086/AM12/	Lic.No/Date:0310687507 22.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

251	Case No.:77/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01519/AM12/	RLA File :03/95/040/00865/AM11/	Lic.No/Date:0310687522 22.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

252	Case No.:78/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01520/AM12/	RLA File :03/95/040/00719/AM12/	Lic.No/Date:0310687530 22.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

253	Case No.:79/1/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/01521/AM12/	RLA File :03/95/040/01060/AM12/	Lic.No/Date:0310687701 26.03.2012	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Chemicals and Petrochemicals.			

254	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:1/82-ALC4/2012 03.04.2012	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM 12	Lic.No/Date:0310659491 13.10.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 1.5.2012 for comments of Department of Pharmaceuticals.			

Date:11.04.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer